

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:4524

ANSWERED ON:20.08.2010

RESTRUCTURED ACCELERATED POWER DEVELOPMENT AND REFORMS PROGRAMME

Adhi Sankar Shri ;Kumar Shri Vishwa Mohan

Will the Minister of POWER be pleased to state:

- (a) whether the Union Government has received proposals from various State Governments in the country including Bihar for including projects under the Restructured Accelerated Power Development and Reforms Programme (RAPDRP);
- (b) if so, the details of the projects sanctioned and those still pending for approval of the Union Government;
- (c) the details of the projects completed under the RAPDRP in the country so far, State-wise;
- (d) whether the projects sanctioned under the programme has been delayed;
- (e) if so, the reasons therefor; and
- (f) the steps taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER(SHRI BHARATSINH SOLANKI)

(a) & (b) : The projects under Restructured Accelerated Power Development & Reforms Programme (R-APDRP) are being taken up in two parts: Part-A and Part-B. Under Part-A of R-APDRP, as on 16/08/2010, cumulatively 1401 projects at the cost of Rs.5305.23 Crore have been approved to 29 States/UTs. This includes Part-A SCADA projects worth Rs.150.90 Crore for 5 towns of Rajasthan.

Under Part-B of R-APDRP, as on 16/08/2010, cumulatively 644 projects at the cost of Rs.10859.33 Crore have been approved to 13 States.

For Bihar State 71 projects at an estimated cost of Rs.194.59 Crore have been approved under Part-A of R-APDRP. No proposal is pending for approval of Government of India.

(c) : The Restructured APDRP has been launched by the Government of India in July, 2008 and projects sanctioned under the scheme are in various stages of implementation.

(d) to (f) : There has been no delay in sanctioning of the projects. All projects received for sanction till date have been sanctioned and no project is pending for sanction.